CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P No. 387/2017 O.A No. 655/2017

New Delhi, this the 14th day of November, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Dr. Samvedna Sindani Singhani, W/o Deepak Hari Singhani, R/o H.7, Jagatpuri, Parwana Road, Delhi-51.

....Petitioner

(None)

Versus

- Sh. D. K. Seth,
 Director of Hospital Administration,
 North Delhi Municipal Corporation,
 Dr. S.P.Marg, Civic Centre,
 Minto Road,
 Delhi-110002.
- Sh. Ajit Goel,
 Medical Superintendent,
 Hindu Rao Hospital,
 Malka Ganj, Delhi-110007.

....Respondents

(By Advocate: Mr. Amit Sinha with Mr. R. N. Singh)

ORDER (ORAL)

Justice Permod Kohli:

Vide order dated 23.02.2017 passed in O.A No. 655/2017, a direction was issued to the respondents to decide the leave application of the petitioner within four weeks. The respondents have passed order dated 28.06.2017 deciding her leave application in which 12

weeks Maternity Leave has been granted to her and the claim for 180 days Maternity Leave has been declined. Since no direction was given to decide period of leave, the same having been done, present proceedings are dropped. However, we feel that if the petitioner has any other grievance, she is at liberty to avail remedial measures in accordance with law.

(K. N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

/Mbt/